

GOVERNMENT OF INDIA  
MINISTRY OF COOPERATION

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1768**  
TO BE ANSWERED ON 11/12/2024

**Multi-State Co-operative Societies Act, 2002**

1768 # SHRI RAMBHAI HARJIBHAI MOKARIYA:

Will the Minister of COOPERATION be pleased to state:

- (a) whether the functions of National Cooperative Societies/Federations are prescribed under the Multi-State Co-operative Societies Act, 2002 (as amended);
- (b) if so, the details thereof;
- (c) whether the Ministry is making any effort to ensure the compliance of these tasks, if so, the details thereof;
- (d) whether any provision has been made for directors having expertise in co-operative management, finance and other areas in the boards of multi-state co-operative societies; and
- (e) if so, the details thereof?

**ANSWER**

THE MINISTER OF COOPERATION  
(SHRI AMIT SHAH)

(a) to (b): Yes Sir. Functions of federal cooperatives (including the National Cooperative Societies) have been prescribed under sub-section (2) of section 24 of the Multi-State Cooperative Societies Act, 2002.

(c): Yes Sir. A new sub-section (10) under section 70 of the Multi-State Cooperative Societies Act, 2002, as amended by Amendment Act No. 11 of 2023, has been inserted wherein the audit report of the accounts of the national co-operative societies shall be laid before each House of Parliament. In addition, as per rule 35A(3) of Multi-State Cooperative Societies Rules, 2002, a National Co-operative Society shall, in accordance with the provisions of section 120 of the Multi-State Cooperative Societies Act, 2002, file returns with the Central Registrar providing the details, that it has complied with functions of federal co-operatives under section 24 of the Act.

(d) & (e): Yes Sir. A new provision for appointment of co-opted directors not exceeding 2, having experience in the field of banking, management, cooperative management and finance or specialization in any field relating to the objects and activities undertaken by such multi-State cooperative society has been made under section 41 of the Multi-State cooperative societies Act, 2002, as amended by Amendment Act No. 11 of 2023.

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